

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 303 OF 2019 & IA NOS. 1270 & 1138 OF 2019

Dated : 24th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:-

M/s. Jayaswal Neco Industries Limited ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission
& Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Akshat Shrivastava
Mr. Vinod Prasad for R-2

ORDER

IA No. 1270 of 2019

(for exemption from filing certified copy of impugned order)

For the reasons set out in the application, the IA is allowed.

Application is disposed of.

IA No. 1138 of 2019

(for exemption from impleading parties)

For the reasons set out in the application, the IA is allowed.

Application is disposed of.

APPEAL NO. 303 OF 2019

Admit.

Appearance/objections/reply shall be filed on or before 31.10.2019.

List the matter on **31.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson